

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 478/TL/2024

Coram:

**Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member**

Date of Order: 20th January, 2025

In the matter of

The Petition filed under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 for grant of separate RTM Transmission Licence to POWERGRID Bikaner Neemrana Transmission Limited.

And

In the matter of

**POWERGRID Bikaner Neemrana Transmission Limited,
(A 100% wholly owned subsidiary of Power Grid Corporation of India Limited)
B-9, Qutab Institutional Area,
Katwaria Sarai, New Delhi-110016.**

....Petitioner

Vs

- 1. Uttar Pradesh Power Corporation Limited,
Shakti Bhawan, 14, Ashok Marg,
Lucknow-226001, Uttar Pradesh.**
- 2. Ajmer Vidyut Vitran Nigam Limited,
Corporate office, Vidyut Bhawan,
Panchsheel Nagar, Makarwali road
Ajmer-305004, Rajasthan.**
- 3. Jaipur Vidyut Vitran Nigam Limited,
132 kV, GSS RVPNL Sub-station Building,
Caligiri Road, Malviya Nagar,
Jaipur-302017, Rajasthan.**
- 4. Jodhpur Vidyut Vitran Nigam Limited,
New Power House, Industrial Area,
Jodhpur-342003, Rajasthan.**

5. **Himachal Pradesh State Electricity Board Limited,**
Vidyut Bhawan, Kumar House Complex Building II,
Shimla-171004, Himachal Pradesh.
6. **Punjab State Power Corporation Limited,**
The Mall, PSEB head office,
Patiala-147001.
7. **Haryana Power Purchase Centre,**
Shakti Bhawan, Sector-6,
Panchkula-134109, Haryana.
8. **Jammu Kashmir Power Corporation Limited,**
220/66/33 kV Gladni SS SLDC buliding
Narwal, Jammu.
9. **BSES Yamuna Power Limited,**
B-Block, Shakti Kiran, Bldg. (Near Karkardooma Courts),
Karkardoomam 2nd Floor, New Delhi-110092.
10. **BSES Rajdhani Power Limited,**
BSES Bhawan,
Nehru Place, New Delhi-110019.
11. **Tata Power Delhi Distribution Limited,**
NDPL House, Hudson Lines,
Kingsway Camp, Delhi-110009.
12. **Chandigarh Administration,**
Sector-9, Chandigarh.
13. **Uttarakhand Power Corporation Limited,**
Urja Bhawan, Kanwali Road,
Dehradun, Uttarakhand.
14. **New Delhi Municipal Council,**
Palika Kendra, Sansad Marg,
New Delhi-110002.
15. **North Central Railway Allahabad,**
Uttar Pradesh.
16. **Central Transmission Utility India Limited,**
Saudamini, Plot no.2, Sector -29,
Gurgaon-122001.
17. **Central Electricity Authority,**
Sewa Bhawan, R. K. Puram,
Sector-1, New Delhi-110066.

Parties present:

Shri V. C. Sekhar, PBNTL
Shri Prashant Kumar, PBNTL
Shri Amit, PBNTL
Shri Akshayvat Kislay, CTUIL

ORDER

The Petitioner, POWERGRID Bikaner Neemrana Transmission Limited (hereinafter referred to as ‘ the Petitioner’), has filed the present Petition under Sections 14 of the Electricity Act, 2003 (hereinafter referred to as ‘the Act’) read with the provisions of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 (hereinafter referred to as ‘the Transmission Licence Regulations’) for the grant of a separate RTM Transmission License to POWERGRID Bikaner Neemrana Transmission Limited for transmission schemes namely *“Implementation of 02 nos. of 220 kV line bays at 765/400/220 kV Bikaner-III PS for interconnection of 500 MW REGS of M/s NTPC Renewable Energy Ltd”* and *“Implementation of 01 nos. of 220 kV line bay for interconnection of 300 MW REGS of Deshraj Solar Energy Pvt. Ltd. (DSEPL) and 3 nos 400 kV line bays for interconnection of 1400 MW RPPD of M/s Sunbreeze Renewables Nine Pvt. Ltd. (SR9PL) (02 nos bays) & 1000 MW RPPD of M/s MRS Buildvision Pvt. Ltd. (MBPL) (01 no. Bay) at 765/400/220 kV Bikaner-III PS”* under the Regulated Tariff Mechanism (RTM) mode (hereinafter referred to as the ‘transmission project’). The scope of the project for which a transmission licence has been sought is as under:

- (a) **“Implementation of 02 nos. of 220 kV line bays at 765/400/220 kV Bikaner-III PS for interconnection of 500 MW REGS of M/s NTPC Renewable Energy Ltd.”** assigned by CTUIL vide OM dated 13.09.2024. The detailed scope is as follows:

S.No	Scope of the Transmission Scheme	Capacity/km	Implementation on timeframe
1.	02 nos. 220 kV line bays at 765/400/220 kV Bikaner-III PS for interconnection of 500 MW REGS of M/s NTPC Renewable Energy Ltd. (NTPC-REL)	220 kV line bay- 2 nos.	31.12.2025
Total Estimated Cost:			Rs 11.14 crores

- (b) **“Implementation of 01 nos. of 220 kV line bay for interconnection of 300 MW REGS of M/s Deshraj Solar Energy Pvt. Ltd. (DSEPL) and 3 nos 400 kV line bays for interconnection of 1400 MW RPPD of M/s Sunbreeze Renewables Nine Pvt. Ltd. (SR9PL) (02 nos bays) & 1000 MW RPPD of M/s MRS Buildvision Pvt. Ltd. (MBPL) (01 no. Bay) at 765/400/220 kV Bikaner-III PS”** assigned by CTUIL vide OM dated 23.10.2024. The detailed scope is as follows;

S.No	Scope of the Transmission Scheme	Capacity/km	Implementation on timeframe
1.	1 no. 220kV line bays at 765/400/220kV Bikaner-III PS for interconnection of 300MW REGS of M/s Deshraj Solar Energy Pvt. Ltd. (DSEPL)	220 kV line bay- 1 nos.	31.03.2026
2	3 nos. of 400 kV line bays at 765/400/220 kV Bikaner-III PS for interconnection of 1400MW RPPD of M/s Sunbreeze Renewables Nine Pvt. Ltd. (SR9PL) (2 nos. bays) & 1000MW RPPD of M/s MRS Buildvision Pvt. Ltd. (MBPL) (1 no. bay)	400 kV line bay (including associated tie bay)- 3 nos.	22.08.2026
Total Estimated Cost:			Rs 50.09 crores

2. The Petitioner has made the following prayers:

- a) *“Grant the separate RTM Transmission License to Petitioner to implement transmission project “Implementation of 02 nos. of 220 kV line bays at 765/400/220 kV Bikaner-III PS for interconnection of 500 MW REGS of M/s NTPC Renewable Energy Ltd.” and “Implementation of 01 nos. of 220 kV line bays for interconnection of 300 MW REGS of M/s Deshraj Solar Energy Pvt. Ltd. (DSEPL) and 3 nos 400 kV line bays for interconnection of 1400 MW RPPD of M/s Sunbreeze Renewables Nine Pvt. Ltd. (SR9PL) (02 nos) & 1000*

MW RPPD of M/s MRS Buildvision Pvt. Ltd. (MBPL) (01 no. Bay) at 765/400/220 kV Bikaner-III PS” as detailed at para 4 hereinabove.; and

- b) Allow the Petitioner the liberty to approach the Hon’ble Commission with actual cost on completion of works for determination of transmission charges for the aforementioned additional scope in accordance with the Transmission License Regulations, 2024.*
- c) Condone any inadvertent omissions/ shortcomings/ errors and permit the Petitioner to add/ modify/ alter this Petition and make further submissions as may be required at a future date.*
- d) Pass such other order / orders, as may be deemed fit and proper in the facts & circumstances of the case.”*

3. The Petitioner company was incorporated as a special purpose vehicle by PFC Consulting Limited (PFCCL) as part of the Tariff Based Competitive Bidding (‘TBCB’) to establish the Inter-State transmission Licensee and is implementing the “Transmission system for evacuation of power from Rajasthan REZ Ph-IV (Part-1) (Bikaner Complex): PART-A” (hereinafter referred to as ‘the TBCB Project). Power Grid Corporation of India Limited (hereinafter referred to as “PGCIL”) participated in the competitive bidding process conducted by PFCCL, and upon emerging as the successful bidder, a Letter of Intent (LOI) was issued by PFCCL to PGCIL on 29.11.2023. In accordance with the bidding documents, PGCIL acquired 100% of the shareholding in the Petitioner Company by executing a Share Purchase Agreement with PFCCL on 27.12.2023. The Petitioner, herein, entered into a Transmission Service Agreement (the TSA) with the CTUIL on 27.12.2023. The Commission, vide order dated 13.4.2024 in Petition No. 47/TL/2024, had granted a transmission licence (TBCB Licence) to the Petitioner for the TBCB Project consisting of the following scope of the work:

S. No.	Name of the Transmission Element
1	<i>Establishment of 6x1500 MVA (along with one spare unit of 500 MVA), 765/400 kV & 5x500 MVA 400/220 kV Bikaner-III Pooling Station along</i>

	<p>with 2x330 MVA (765 kV) Bus Reactor (along with one spare unit of 110 MVA) & 2x125 MVA (420 kV) Bus Reactor at a suitable location near Bikaner.</p> <ul style="list-style-type: none"> • 765/400 kV 1500 MVA ICTs: 6 nos. (19x500 MVA including one spare unit) • 765 kV ICT bays – 6 nos. • 765 kV line bays- 2 nos. • 330 MVA Bus Reactor-2 nos. (7x110 MVA, including one spare unit) • 765kV reactor bays- 2 nos. • 400/220 kV, 500 MVA ICTs – 5 nos. • 400 kV ICT bays – 11 nos. • 420 kV reactor bays - 2 nos. • 125 MVA, 420 kV bus reactor - 2 nos. • 400 kV line bays - 6 nos. (4 nos. for LILO of Bikaner-Bikaner-II D/c line & 2 nos. for Bikaner-II D/c line) • 220 kV ICT bays - 5 nos. • 220 kV line bays – 5 nos. (for RE connectivity) • 220 kV BC (2 nos.) and 220 kV TBC (2 nos.) • 220kV Sectionalisation bay: 1 set <p>Future provisions: Space for</p> <ul style="list-style-type: none"> • 765 kV line bays along with switchable line reactors – 6 nos. • 765kV Bus Reactor along with bay: 1 no. • 400 kV line bays along with switchable line reactor –4 nos. • 400 kV line bays–4 nos. • 400/220kV ICT along with bays -5 nos. • 400 kV Bus Reactor along with bay: 1 no. • 400kV Sectionalization bay: 2 sets • 220 kV line bays for connectivity of RE Applications -8 nos. • 220kV Sectionalization bay: 2 sets • 220 kV BC (2 no.) and 220 kV TBC (2 no.) • STATCOM (2x±300MVA) along with MSC (4x125 MVA) & MSR (2x125 MVA)
2	LILO of both ckts of 400 kV Bikaner (PG)- Bikaner-II D/c line (Quad) at Bikaner-III PS
3	Bikaner-II PS – Bikaner-III PS 400 kV D/c line (Quad)
4	2 no. of 400 kV line bays at Bikaner-II. • 400 kV line bays - 2 nos
5	Bikaner-III - Neemrana-II 765 kV D/c line along with 330 MVA switchable line reactor for each circuit at each end • 765 kV, 330 MVA switchable line reactors at Bikaner-III PS – 2 nos. • 765 kV, 330 MVA Switchable line reactors at Neemrana-II S/s – 2 nos. • Switching equipment for 765kV 330 MVA switchable line reactors at Bikaner-III PS – 2 nos.

	<ul style="list-style-type: none"> • Switching equipment for 765kV 330 MVAR switchable line reactors at Neemrana-II S/s – 2 nos.
6	<ul style="list-style-type: none"> • 2 no. of 765 kV line bays at Neemrana-II S/s • 765kV line bays at Neemrana-II S/s- 2 nos.

Note:

1. POWERGRID to provide space for 2 nos. of 400 kV line bays at Bikaner-II PS.
2. Developer of Neemrana-II S/s shall provide space for 2 nos. of 765 kV line bays at Neemrana-II S/s for termination of Bikaner-III - Neemrana-II 765 kV D/c line.
3. Provision of suitable sectionalization shall be kept at Bikaner-III PS, at 400kV & 220kV level to limit short circuit level.”

4. Subsequently, CTUIL vide OM dated 13.9.2024 and 23.10.2024 has assigned the Transmission Project “Implementation of 02 nos. of 220 kV line bays at 765/400/220 kV Bikaner-III PS for interconnection of 500 MW REGS of M/s NTPC Renewable Energy Ltd” and “Implementation of 01 nos. of 220 kV line bay for interconnection of 300 MW REGS of M/s Deshraj Solar Energy Pvt. Ltd. (DSEPL) and 3 nos 400 kV line bays for interconnection of 1400 MW RPPD of M/s Sunbreeze Renewables Nine Pvt. Ltd. (SR9PL) (02 nos bays) & 1000 MW RPPD of M/s MRS Buildvision Pvt. Ltd. (MBPL) (01 no. Bay) at 765/400/220 kV Bikaner-III PS” respectively to the Petitioner under RTM mode.

5. The Petitioner has submitted that after the grant of a transmission licence, the Petitioner shall proceed to implement the transmission scheme under the RTM mode. The estimated completion cost of the transmission scheme, as per CTUIL’s Office Memorandum (OM) dated 13.9.2024, is Rs. 11.14 Crores, and the estimated completion cost of the transmission scheme, as per CTUIL’s Office Memorandum (OM) dated 23.10.2024, is Rs. 50.09 Crores. After completion of the transmission scheme, the Petitioner shall approach the Commission for determination of the transmission charges in accordance with the Transmission Licence Regulations.

Hearing dated 10.12.2024

6. During the course of the hearing on 10.12.2024, the representative of the Petitioner mainly reiterated the submissions made in the Petition. He further added that the Petitioner has already complied with all the requirements under the Transmission Licence Regulations, and CTUIL has also given its recommendations under Section 15(4) of the Electricity Act, 2003, vide its letter dated 7.11.2024.

7. Vide Record of Proceedings for the hearing dated 10.12.2024, notices were issued to Respondents to file their reply within two weeks and the Petitioner to file its rejoinder, if any. However, no reply has been received from the Respondents.

8. In addition, vide Record of Proceedings dated 10.12.2024, CTUIL was directed to file on an affidavit within two weeks the following information :

a. The status of the RE Developers for whom the bays covered under the present Petition are being implemented, along with details of the grant of the connectivity as well as the start date of connectivity for the said RE developers.

b. As, the CTUIL has filed its recommendations regarding the amendment of the transmission licence. However, the Petitioner has filed the present application for the grant of a separate transmission licence RTM mode. Accordingly, CTUIL is hereby directed to file its revised recommendations within a week for implementation of projects under the RTM mode, as envisaged in Transmission Licence Regulations.

9. In response to the above direction, CTUIL, vide its affidavit dated 31.12.2024, has submitted as under:

a. RE developers associated with the present petition are expected to be commissioned matching with the commissioning of respective bays. It is also submitted that these developers are granted connectivity at Bikaner-III, which, along with its interconnections, is under construction with SCoD as 27.12.2025.

Details are as follows;

Sr No	RE Developer	Pooling Station	Quantum (MW)	Allocated Bays	Bay implementation schedule	Start date of connectivity	Remarks
1	NTPC Renewable Energy Ltd.	Bikaner--III	500	02 nos. of 220 kV	31.12.2025	11.11.2026	In-Principle Grant Issued. Transmission System awarded recently. Final Intimation to be issued shortly.
2	Deshraj Solar Energy Pvt. Ltd.		300	01 nos. of 220 kV	31.03.2026	11.11.2026	
3	Sunbreeze Renewables Nine Pvt. Ltd.		1000	02 nos. of 400 kV	22.08.2026	22.08.2026	
4			400			22.08.2026	Final Intimation Issued
5	MRS Buildvision Pvt. Ltd.		1000	01 nos. of 400 kV	22.08.2026	22.08.2026	

b. With respect to the revised recommendation, CTUIL submitted that it had placed on record the revised recommendation issued vide letter dated 18.12.2024 for the grant of a separate Transmission Licence to the Petitioner for implementation of the Projects under the RTM mode vide its affidavit dated 20.12.2024.

Hearing dated 6.1.2025

10. During the course of the hearing on 6.1.2025, the representative of the Petitioner primarily reiterated the submissions made in the Petition. He further submitted that the CTUIL has also filed its revised recommendations, under Section 15(4) of the Act, for the grant of a separate transmission licence for the Projects under the RTM mode.

11. Considering the submissions made by the representative of the Petitioner, the Commission reserved the matter for order.

Analysis and Decision

12. We have considered the submissions of the Petitioner and CTUIL. The Petitioner has filed the present Petition for the grant of a separate RTM Transmission License for “Implementation of 02 nos. of 220 kV line bays at 765/400/220 kV Bikaner-III PS for interconnection of 500 MW REGS of M/s NTPC Renewable Energy Ltd” and “Implementation of 01 nos. of 220 kV line bay for interconnection of 300 MW REGS of M/s Deshraj Solar Energy Pvt. Ltd. (DSEPL) and 3 nos 400 kV line bays for interconnection of 1400 MW RPPD of M/s Sunbreeze Renewables Nine Pvt. Ltd. (SR9PL) (02 nos bays) & 1000 MW RPPD of M/s MRS Buildvision Pvt. Ltd. (MBPL) (01 no. Bay) at 765/400/220 kV Bikaner-III PS” under the Regulated Tariff Mechanism (RTM) mode.

13. The Ministry of Power, Government of India, vide its letter dated 28.10.2021, issued terms of reference to the NCT and, *inter-alia*, directed that the NCT will approve the ISTS costing between Rs.100 crores and Rs. 500 crores or such limit as prescribed by the Ministry of Power from time to time, along with their mode of implementation under intimation to the Ministry of Power. The Ministry of Power further directed that ISTS costing less than or equal to Rs. 100 crores, or such limit as prescribed by the Ministry of Power from time to time, will be approved by the Central Transmission Utility (CTU) along with the mode of implementation under intimation to the NCT and the Ministry of Power, Government of India. The relevant portion of the said order dated 28.10.2021 is extracted as under:

“2. Terms of Reference (ToR) of the NCT are as under:

i. *****

VIII. The NCT shall recommend to Ministry of Power (MoP) for implementation of the ISTS for projects with cost more than Rs 500 crore, along with their mode of implementation i.e. Tariff Based Competitive Bidding (TBCB) / Regulated Tariff Mechanism (RTM), as per the existing Tariff Policy. However, the NCT shall approve the ISTS costing between Rs100 crore to Rs.500 crore or such limit as prescribed by MoP from time to time, along with their mode of implementation under intimation to MoP. The ISTS costing less than or equal to Rs. 100 crores, or such limit as prescribed by MoP from time to time, will be approved by the CTU along with their mode of implementation under intimation to the NCT and MoP. After approval of the ISTS by the NCT or the CTU (as the case may be), the TBCB project shall be allocated to Bid Process Coordinators through Gazette Notification, while the RTM project shall be allocated to CTU.”

14. The subject transmission schemes were discussed and agreed upon in the 23rd & 27th ‘Consultation Meeting for Evolving Transmission Schemes (CMETS) in Northern Region’ and, vide its Minutes of the Meeting dated 30.09.2023 (23rd CMETS) and vide its Minutes of the Meeting dated 28.1.2024 (27th CMETS), CMETS-NR notified as under:

“27th CMETS

S n	Applica tion ID	Applica nt	Project Location	Applicat ion Date	Nature of Applica nt	Criterio n for applyin g	Inje ctio n at IST S poin t (MW)	Start Date of Connectiv ity as per intimation	Con nect ivity Loca tio n	Conn BG requir ement as per earlier intima tion	Revi sed Con n BG requ irem ent Reg ulati ons
2	220000 0179	NTPC Renewa ble Energy Limited	Bikaner distt., Rajasthan	02.08.20 23	Generat or (Solar)	REMCL LOA	500	28.06.202 5	Bika ner- III PS	Conn BG1: Rs. 50 lakh Conn BG2: Rs. 6 Cr. Conn BG3: Rs. 10 Cr.	Conn BG1: Rs. 50 lakh Conn BG2: Rs. 6 Cr. Conn BG3: Rs. 10 Cr.

It was informed that, in the reallocation meeting held on 02.01.2024, NTPC opted to shift 500 MW connectivity from 400 kV Bikaner-IV PS to 220 kV Bikaner-III PS.

Further, it was also informed that, the connectivity beyond 4000 MW at Bikaner-III PS (upto 4667 MW) shall be granted with Transmission system for Bikaner-III (7.7 GW) as well as Transmission system Bikaner-IV (3.6 GW). M/s NTPC agreed to shift connectivity of 500 MW to Bikaner-III PS with the above condition. Accordingly, in the present meeting it was proposed to grant connectivity of 500 MW to NTPC at 220 kV Bikaner-III PS through 2 no. of 220 kV line bays. NTPC agreed for the same. NTPC informed that 220 kV bay at Bikaner-III end shall be under ISTS. The same was noted. M/s NTPC vide mail dated 10/01/24 has submitted request for early bay completion date (before GNA effectiveness date) as 31/12/2025. It was informed that liability for bay charges will be on RE applicant in case of generation delay and power evacuation will be based on availability of real time margins only.

S n	Applicatio n ID	Applic ant	Projec t Locati on	Applicat ion Date	Natur e of Applic ant	Criterio n for applyin g	Injec tion at ISTS point (MW)	Start Date of Conn ectivity as per intima tion	Conn ectivity Locati on	Conn BG requirement as per earlier intima tion	Revised Conn BG requiremen t Regulations
4	220000 0184	Deshraj Solar Energy Private Limited	Bikane r distt., Rajast han	11.08.20 23	Gener ator (Solar)	Land route	300	28.06. 2025	Bkane r-III PS	Conn BG1: Rs. 50 lakh Conn BG2: Rs. 3 Cr. Conn BG3: Rs. 6 Cr.	Conn BG1: Rs. 50 lakh Conn BG2: Rs. 3 Cr. Conn BG3: Rs. 6 Cr.

It was informed that in the reallocation meeting held on 02.01.2024, it was proposed to consider shifting of connectivity of 300 MW to Deshraj Solar Energy Private Limited from 220 kV Bikaner-IV PS to 220 kV Bikaner-III PS. Further, it was also informed that connectivity beyond 4000 MW at Bikaner-III PS (upto 4667 MW) shall be granted with Transmission system for Bikaner-III (7.7 GW) as well as Transmission system Bikaner-IV (3.6 GW). In the reallocation meeting, M/s Deshraj Solar agreed to shift connectivity of 300 MW to Bikaner-III PS with the above condition. Accordingly, in the present meeting, it was proposed to grant connectivity of 300 MW to M/s Deshraj Solar at 220 kV Bikaner-III PS through 1 no. of 220 kV line bay. M/s Deshraj vide mail dated 06/01/24 has submitted request for early bay completion date (before GNA effectiveness date) as 31/03/2026. It was informed that liability for bay charges will be on RE applicant in case of generation delay and power evacuation will be based on availability of real time margins only.

M/s Deshraj Solar informed that 220 kV bay at Bikaner-III end shall be under ISTS

& tower configuration shall be S/c line on D/c tower. The same was noted & M/s Deshraj was asked to submit necessary undertaking for S/c line on D/c tower configurations. M/s Deshraj agreed for the same.

23rd CMETS

Sl. No.	Application ID	Applicant	Project Location	Date of Application	Connectivity Sought (MW)/date	Nature of Applicant	Generation Schedule	Criterion for applying	Connectivity location (requested)	Conn BGs to be submitted as per GNA Regulations
5.	2200000098	MRS Buildvision Private Limited	Pugal, Rajasthan	14.06.2023	1000/30.06.2025	Renewable Power Park developer (Solar)	300 MW-30.06.2025 300 MW-31.07.2025 400 MW-31.08.2025	Land Route	Bikaner-III PS	Conn BG-1:Rs. 50 lakh Conn BG-2:6 Cr. Conn BG-3:Rs. 2 lakh/MW

Considering the quantum of connectivity sought, CTUIL proposed connectivity at 400 kV through 1 no, of line bay. MRS Buildvision informed that they wish to get connectivity at Bikaner-III PS at 220 kV for their multiple SPDs in the solar park.

CTUIL informed that granting connectivity at 220 kV will be a suboptimal option for such a large connectivity quantum (1000 MW) as this would necessitate additional 2x500 MVA 400/220kV ICTs as well as multiple 220kV bays (3 nos) at Bikaner-III PS. Other RE applicants at Bikaner-III PS also expressed their reservation of reserving multiple 20kV bays for 1000 MW capacity, as it may be exhausted for them for subsequent grants. In case of 400kV connectivity, only one no. 400kV bay at ISTS PS would only be needed which would avoid multiple 220/400kV ICTs, 220kV bays for interconnection, technical losses as well as multiple 220kV line ROWs in case of 220kV option. In the 17th CMETS-NR meeting also, Stage-1 connectivity to MRS Buildvision (1000 MW), under connectivity regulation 2009, was agreed to be granted through 400kV S/c line. However, MRS Buildvision again insisted on 220kV connectivity option (3 bays) which was agreed to be looked into. Subsequently, CTU referred the matter to its management based on which it was decided that considering techno-economics of 400kV option vis a vis 220kV, connectivity can be granted at 400kV only. Matter was further discussed with MRS Buildvision in a separate meeting held on 04.09.2023 in CTUIL office. After deliberations, it was decided to grant connectivity to MRS Buildvision at 400 kV. In view of the above, it was proposed to grant connectivity to MRS Buildvision at

Bikaner-III PS at 400 kV level through one no. of 400 kV line bay. MRS Buildvision confirmed the scope of 400kV bay at Bikaner-III at ISTS.

Further, it was also informed that M/s MRS Buildvision has requested Start Date of Connectivity under GNA from 30/06/2025. However, considering the expected commissioning date of transmission system, the start date of Connectivity under GNA shall be 28.02.2026(interim). MRS Buildvision noted the same.

Sl. No.	Application ID	Applicant	Project Location	Date of Application	Connectivity Sought (MW)/date	Nature of Applicant	Generation Schedule	Criterion for applying	Connectivity location (requested)	Conn BGs to be submitted as per GNA Regulations
7.	2200000111	Sunbreeze Renewables Nine Pvt. Ltd.	Bikaner Rajasthan	22.06.2023	400/01.05.2025	Renewable Power Park developer (Solar)	01.05.2025	Land Route	Bikaner-III PS	Conn BG-1: Rs. 50 lakh Conn BG-2: Rs. 6 Cr. Conn BG-3: Rs. 2 lakh/MW

CTUIL proposed connectivity of 400 MW at 220 kV level at Bikaner-III PS. However, M/s Sunbreeze Renewables Nine Pvt. Ltd. informed that they have another application of 1000 MW and they wish to get connectivity at Bikaner-III PS through 400 kV D/c line for cumulative capacity of 1400 MW. Including present application. M/s Sunbreeze also informed that the bay shall be under ISTS. After deliberations, it was decided to grant connectivity to M/s Sunbreeze at 400 kV through D/c line for combined capacity of 1400 MW. M/s Sunbreeze agreed for the same. Subsequently, in the same meeting, it was informed that a total of 3917 MW of connectivity was agreed for grant at Bikaner-III PS which was planned for 4000 MW. Therefore, no further enhancement may be granted at Bikaner-III PS on margin (400 MW) available at 400 kV line bays of M/s Sunbreeze. M/s Sunbreeze noted & agreed for the same.

In view of the above, it was agreed to grant connectivity to M/s Sunbreeze Renewables at Bikaner-III PS at 400 kV level through two no. of 400 kV line bays. Further, it was also informed that M/s Sunbreeze Renewables has requested Start Date of Connectivity under GNA from 01/05/2025. However, considering the expected commissioning date of transmission system, the start date of Connectivity under GNA shall be 28.02.2026(interim). M/s Sunbreeze Renewables. noted the same.

Sl. No.	Application ID	Applicant	Project Location	Date of Application	Connectivity Sought (MW)/date	Nature of Applicant	Generation Schedule	Criterion for applying	Connectivity location (requested)	Conn BGs to be submitted as per GNA Regulations
8	2200000163	Sunbreeze Renewables Nine Private	Bikaner Rajasthan	26.07.2023	1000/31.03.2025	Renewable Power Park developer	300 MW-31.03.2025 300 MW-30.04.2025 400MW-31.05.2025	Land Route	Bikaner-III PS	Conn BG-2: Rs. 6 Cr. Conn BG-3: Rs. 2 lakh/MW Conn BG-1: Rs. 50 lakh

As decided during the deliberation of the earlier application of M/s Sunbreeze (400 MW), it was decided to grant connectivity to M/s Sunbreeze (1000 MW) for cumulative quantum of 1400 MW at 400 kV through D/c line. Further, as mentioned earlier, no further enhancement shall be available for balance capacity (400 MW) at 400 kV bays due to substation closure. M/s Sunbreeze, agreed for the same.

Further, it was also informed that M/s Sunbreeze Renewables has requested Start Date of Connectivity under GNA from 31/03/2025. However, considering the expected commissioning date of transmission system, the start date of Connectivity under GNA shall be 28.02.2026(interim). M/s Sunbreeze Renewables noted the same.”

15. Based on the above, CTUIL, vide its OM dated 13.9.2024 and OM 23.10.2024, has approved for Implementation of the transmission projects viz. *“Implementation of 02 nos. of 220 kV line bays at 765/400/220 kV Bikaner-III PS for interconnection of 500 MW REGS of M/s NTPC Renewable Energy Ltd”* and *“Implementation of 01 nos. of 220 kV line bay for interconnection of 300 MW REGS of M/s Deshraj Solar Energy Pvt. Ltd. (DSEPL) and 3 nos 400 kV line bays for interconnection of 1400 MW RPPD of M/s Sunbreeze Renewables Nine Pvt. Ltd. (SR9PL) (02 nos bays) & 1000 MW RPPD of M/s MRS Buildvision Pvt. Ltd. (MBPL) (01 no. Bay) at 765/400/220 kV Bikaner-III PS”* along with identifying the implementing agency and also addressing the same to the Ministry of Power, Government of India, and NCT. The relevant portion of the said Office Memorandum dated 13.9.2024 is extracted as under:

“Sub: Inter-State Transmission Schemes (costing up to Rs.100 Cr.) to be taken up for implementation under Regulated Tariff Mechanism (RTM).

The undersigned is directed to inform that CTU has approved the implementation of the following ISTS costing less than or equal to Rs.100 Cr. in line with the MoP office order dated 28.10.2021 under the Regulated Tariff Mechanism (RTM) mode by the implementing agencies as indicated in the table below:

Sl. No.	Name of Transmission Scheme	Implementing Agency
Northern Region		
1.	Implementation of 2 nos. 220kV line bays at 765/400/220kV Bikaner-III PS for interconnection of 500MW REGS of M/s NTPC Renewable Energy Ltd.	POWERGRID Bikaner Neemrana Transmission Ltd. (a subsidiary of Power Grid Corporation of India Ltd.)

16. The relevant portion of the CTUIL Office Memorandum dated 23.10.2024 is extracted as under:

“Sub: Inter-State Transmission Schemes (costing up to Rs.100 Cr.) to be taken up for implementation under Regulated Tariff Mechanism (RTM).

The undersigned is directed to inform that CTU has approved the implementation of the following ISTS costing less than or equal to Rs.100 Cr. in line with the MoP office order dated 28.10.2021 under the Regulated Tariff Mechanism (RTM) mode by the implementing agencies as indicated in the table below:

Sl. No.	Name of Transmission Scheme	Implementing Agency
Northern Region		
1.	Implementation of 1 no. 220kV line bay for interconnection of 300MW REGS of M/s Deshraj Solar Energy Pvt. Ltd. (DSEPL) and 3 nos. 400kV line bays for interconnection of 1400MW RPPD of M/s Sunbreeze Renewables Nine Pvt. Ltd. (SR9PL) (2 nos. bays) & 1000MW RPPD of M/s MRS Buildvision Pvt. Ltd. (MBPL) (1 no. bay) at 765/400/220kV Bikaner-III PS	POWERGRID Bikaner Neemrana Transmission Ltd. (a subsidiary of Power Grid Corporation of India Ltd.)

17. Section 14 of the Act provides that the Appropriate Commission may, on an Order in Petition No. 478/TL/2024

application made under Section 15 of the Act, grant a licence to any person to transmit electricity as a transmission licensee in any area as may be specified in the licence. The word “person” has been defined in Section 2(49) of the Act to include any company or body corporate or association or body of individuals, whether incorporated or not, or artificial juridical person. The Petitioner company has been incorporated under the Companies Act 2013 and is already a transmission licensee. The main objective of the Petitioner Company is as under:

“To plan, promote and develop an integrated and efficient power transmission system network in all its aspects including planning, investigation, research, design and engineering, preparation of preliminary, feasibility and definite project reports, construction, operation and maintenance of transmission lines, sub-stations, load dispatch stations and communication facilities and appurtenant works, coordination of integrated operation of state, regional and national grid system, execution of turn- key jobs for other utilities/organizations and wheeling of power in accordance with the policies, guidelines and objectives laid down by the Central Government from time to time”

18. Section 15(1) of the Act provides that every application under Section 14 of the Act shall be made in such manner and in such form as may be specified by the Appropriate Commission and shall be accompanied by such fees as may be prescribed by the Central Government. The Commission has specified the Transmission Licence Regulations in this regard. Regulation 4 (1) of the Transmission Licence Regulations provides that eligibility for the grant of a licence for inter-State transmission of electricity is contingent upon the entity being selected either through the competitive bidding process under Section 63 of the Electricity Act, 2003 or by the Central Government or its authorized agency to implement a project under the regulated tariff mechanism. The transmission project under consideration has been identified for development under a regulated tariff mechanism by a competent authority, and the selection of the project developer, POWERGRID Bikaner Neemrana

Transmission Limited, has been certified to have been made in accordance with the MOP order dated 28.10.2021.

19. Regulation 5 of the Transmission Licence Regulations provides for the procedure for grant of a transmission licence as under:

“(1) The application for the grant of licence shall be made to the Commission in Form-I appended to these regulations and shall be accompanied by such fee as may be prescribed by the Central Government from time to time under sub-section (1) of section 15 of the Act.

(2) The application shall be supported with an affidavit in accordance with Regulation 17 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023.

(3) The applicant shall submit the original application in electronic form along with enclosures on the e-filing portal of the Commission and electronically serve a copy of such application on all the concerned DICs of the project and the Central Transmission Utility. The application shall be served through email on the concerned DICs of the project who are not registered on the e-filing portal of the Commission.

(4) The applicant shall also upload the complete application along with annexures on its website, in English. The applicant shall also upload on its website, the details as per Form-I and Form-II appended to these regulations in the Indian language of the State or the Union Territory where an element of the project or concerned transmission line is situated or proposed to be situated. The application shall be kept posted on the website of the applicant till such time the application is disposed of by the Commission.

(5) The applicant shall, within 3 working days of filing the application, publish a notice of its application in Form-II appended to these regulations in at least two leading daily digital newspapers, one in English language and another in the Indian language of the State or Union Territory where an element of the project or concerned transmission line is situated or proposed to be situated, inviting comments from the general public. The notice shall also be kept posted on the website of the applicant.

(6) The Registry of the Commission shall carry out a preliminary scrutiny of the application and convey the defects, if any, as far as possible within 7 days of receipt of the application. The defects shall be rectified by the applicant within a period of 7 days from the date of such intimation from the Registry of the Commission.

(7) In the notice published in the digital newspapers and on the applicant's website under this Regulation, it shall be indicated that the suggestions and objections to the application, if any, may be filed by any person within 15 days

of publication of the notice to The Secretary, Central Electricity Regulatory Commission at the address where the office of the Commission is situated and at email id: registry@cercind.gov.in. Any suggestion or objection received in response to the public notice shall be shared with the applicant and the respondents by the Registry of the Commission.

(8) The applicant shall within 3 working days from the date of publication of the notice in terms of Clause (5) of this Regulation submit to the Commission on affidavit the details of the notice published, names of the digital newspapers in which the notice has been published, the dates and places of their publication and enclosing the relevant pages of the publication of notice.

(9) The CTUIL shall send its recommendations, if any, to the Commission on the proposal for grant of licence made in the application as far as practicable within a period of 10 (ten) days from the date of receipt of the application with a copy to the applicant:

Provided that if CTUIL is unable to submit its recommendations within a period of 10 days, it shall inform the Commission the reasons for the same and submit its recommendations within a period of 30 (thirty) days from the date of receipt of the application:

Provided further that along with its recommendations, CTUIL shall submit the copy of approval of the transmission project by the Central Government in terms of Electricity (Transmission System Planning, Development and Recovery of Inter-state Transmission Charges) Rules, 2021 as amended from time to time. Explanation: The recommendations of the Central Transmission Utility shall not be binding on the Commission.

(10) The applicant may file its comments, duly supported by an affidavit, on the recommendations made by CTUIL and the suggestions and objections, if any, received in response to the public notice within 7 working days of receipt of such suggestions and objections, with an advance copy to the CTUIL and the person, if any, who has filed the suggestions and objections on the proposal made in the application.

(11) The Commission after considering the suggestions and objections received from the DICs and in response to the public notice published by the applicant, and the recommendations, if any, received from CTUIL may either propose to grant the licence to the applicant or for reasons to be recorded in writing, reject the application.

(12) Before granting a licence, the Commission shall publish a notice of its proposal on the Commission's website and in two daily digital newspapers, having wide circulation, as the Commission may consider appropriate, stating the name and address of the person to whom it proposes to grant the licence, details of the project for which it proposes to grant a licence, location or route of the elements of the project, and any other details that the Commission may consider appropriate, to invite further suggestions and objections on its proposal within 15 days of the publication of the notice.

(13) The Commission may, after consideration of the further suggestions and objections, if any, received in response to the public notice in terms of Clause (12) of this Regulation, grant licence to the applicant in Form-III appended to these regulations or for reasons to be recorded in writing, reject the application.

(14) The Commission shall before granting licence or rejecting the application under the provisions of this Regulation provide an opportunity of hearing to the applicant, CTUIL, the concerned DICs, or the person who has filed suggestions and objections, or any other interested person.

(15) The Commission shall, within 7 days of making the order to grant the licence to an applicant send a copy of the licence to the Central Government, the Central Electricity Authority, the Central Transmission Utility, the applicant and the concerned DIC(s)."

20. The Petitioner has filed the present Petition for the grant of a separate RTM transmission licence in accordance with the Transmission Licence Regulations. The Petitioner has submitted proof of service of the copies of the application on CTUIL and the beneficiaries and proof of web posting of the complete application. The Petitioner has further undertaken to pay the applicable licence fee upon the grant of a transmission licence in terms of the Central Electricity Regulatory Commission (Payment of Fees) Regulations, 2012. The Petitioner has prayed for the grant of a transmission licence to POWERGRID Bikaner Neemrana Transmission Limited with respect to the transmission project as per the details given in paragraph 1 above.

21. The Petitioner has made the Application as per Form-I and paid a fee of Rs. one lakh as prescribed by the Central Government. As per the direction of the Commission, the Petitioner has served a copy of the Application on the beneficiaries of the transmission project.

22. The Petitioner has published the notices on the e-filing portal of the Commission and on its website in Form-II in English and Vernacular language. The Petitioner has also published the notice digitally in all editions of Times of India and Rajasthan Patrika (in English and Hindi) on 5.11.2024. In response, no objection has

been received from the general public to the notices.

23. The Petitioner has served a copy of the application on CTUIL as required under Section 15(3) of the Act and Regulation 5(3) of the Transmission Licence Regulations. CTUIL, vide its affidavit dated 20.12.2024, has submitted its revised recommendation for the grant of a transmission licence to the Petitioner. The relevant portions of the letter dated 18.12.2024 submitted vide affidavit are extracted as under:

*"This is with reference to petition no. 478/TL/2024 filed by M/s POWERGRID Bikaner Neemrana Transmission Ltd. (PBNTL) before Hon'ble Commission for grant of separate transmission license for **"Implementation of 02 nos. of 220 kV line bays at 765/400/220 kV Bikaner-III PS for interconnection of 500 MW REGS of M/s NTPC Renewable Energy Ltd."** and **"Implementation of 01 no. of 220 kV line bay for interconnection of 300 MW REGS of M/s Deshraj Solar Energy Pvt. Ltd. (DSEPL) and 3 nos. 400 kV line bays for interconnection of 1400 MW RPP of M/s Sunbreeze Renewables Nine Pvt. Ltd. (SR9PL) (02 nos. bays) & 1000 MW RPP of M/s MRS Buildvision Pvt. Ltd. (MBPL) (01 no. Bay) at 765/400/220 kV Bikaner-III PS"**. In this regard, it is respectfully submitted that CTUIL vide letter dated 07.11.2024 has submitted its recommendation for amendment of existing transmission license, granted to M/s PBNTL, to include the subject 220kV and 400kV line bays at Bikaner-III PS in line with regulation 16 (1) (c) of CERC (Procedure, Terms and Conditions for grant of Transmission License and other related matters) Regulations, 2024. Now, Hon'ble Commission vide ROP for hearing dated 10.12.2024 in petition 478/TL/2024 has directed CTUIL to file its revised recommendation for implementation of projects under the RTM mode, as envisaged in Transmission Licence Regulations. In this regard, following is submitted:*

A. Implementation of 02 nos. of 220 kV line bays at 765/400/220 kV Bikaner-III PS for interconnection of 500 MW REGS of M/s NTPC Renewable Energy Ltd.

- *NTPC Renewable Energy Ltd. was agreed to be granted connectivity at Bikaner-IV PS in the 25th CMETS-NR meeting held on 31.10.2023. However, in the reallocation meeting held on 02.01.2024, NTPC Renewable opted to shift 500 MW connectivity from Bikaner-IV PS to 220kV level of Bikaner-III PS. Accordingly, in the 27th CMETS-NR meeting held on 10.01.2024, it was agreed to grant connectivity of 500 MW to M/s NTPC at 220 kV Bikaner-III PS through 2 nos. of 220 kV line bays. M/s NTPC agreed for the same with 220 kV bays at Bikaner-III end under ISTS scope. In the above meeting it was also informed that M/s NTPC vide mail dated 10/01/24 has submitted request for early bay completion date (before GNA effectiveness date) as 31/12/2025. It was informed that*

liability for bay charges will be on RE applicants in case of generation delay and power evacuation will be based on availability of real time margins only. Keeping above in view, bay implementation schedule was finalized as 31.12.2025. Relevant extracts of 27th CMETS-NR meeting are attached at **Annexure-I**.

- As per Ministry of Power, Govt. of India vide office order dated 28/10/2021, responsibility for approval of ISTS transmission projects costing (up to Rs. 100 Cr.) along with their mode of implementation was entrusted to CTUIL. In line with above notification, "Implementation of 02 nos. of 220 kV line bays at 765/400/220 kV Bikaner-III PS for interconnection of 500 MW REGS of M/s NTPC Renewable Energy Ltd." was awarded to M/s PBNTL vide CTU OM dated 13.09.2024 with a copy to MoP and NCT with following details:

Sl. No.	Scope of the Transmission Scheme	Capacity	Implementation timeframe
1	02 nos. 220 kV line bays at 765/400/220 kV Bikaner-III PS for interconnection of 500 MW REGS of M/s NTPC Renewable Energy Ltd. (NTPC-REL)	• 220 kV line bay — 2 nos.	31.12.2025

- Copy of CTU OM dated 13.09.2024 is attached at **Annexure-II**.

B. Implementation of 01 no. of 220 kV line bay for interconnection of 300 MW REGS of M/s Deshraj Solar Energy Pvt. Ltd. (DSEPL) and 3 nos. 400 kV line bays for interconnection of 1400 MW Renewable Power Park (RPP) of M/s Sunbreeze Renewables Nine Pvt. Ltd. (SR9PL) (02 nos. bays) & 1000 MW RPP of M/s MRS Buildvision Pvt. Ltd. (MBPL) (01 no. Bay) at 765/400/220 kV Bikaner-III PS

- Regarding 220kV bay, it is to submit that Deshraj Solar Energy Pvt. Ltd. was agreed to be granted 300MW connectivity at Bikaner-IV PS in the 25th CMETS-NR meeting held on 31.10.2023. However, in the reallocation meeting held on 02.01.2024, Deshraj Solar Energy opted to shift 300 MW connectivity from Bikaner-IV PS to 220kV level of Bikaner-III PS. Accordingly, in the 27th CMETS-NR meeting held on 10.01.2024, it was agreed to grant connectivity of 300 MW to M/s Deshraj at 220 kV Bikaner-III PS through 1 no. of 220 kV line bay. M/s Deshraj agreed for the same with 220 kV bays at Bikaner-III end under ISTS scope. In the above meeting it was also informed that M/s Deshraj vide mail dated 06/01/24 has submitted request for early bay completion date (before GNA effectiveness date) as 31/03/2026. It was informed that liability for bay charges will be on RE applicants in case of generation delay and power evacuation will be based on availability of real time margins only. Keeping above in view, bay

implementation schedule was finalized as 31.03.2026. Relevant extracts of 27th CMETS-NR meeting are attached as **Annexure-I**.

- Regarding 400kV bays, it is to inform that in the 23rd CMETS-NR meeting held on 29.08.2023, it was agreed to grant connectivity to M/s Sunbreeze Renewables Nine Pvt. Ltd. for its 1400MW (1000MW+400MW) RPPD through 2 nos. of 400kV line bays at Bikaner-III PS. M/s Sunbreeze agreed for the same with 400 kV bays at Bikaner-III end under ISTS scope. Further in the same meeting, it was agreed to grant connectivity to M/s MRS Buildvision Pvt. Ltd. for its 1000 MW RPPD through 1 no. of 400kV line bay at Bikaner-III PS. M/s MRS Buildvision agreed for the same with 400kV line bay at Bikaner-III end under ISTS scope. Relevant extracts of 23rd CMETS-NR meeting are attached as **Annexure-III**.
- Bay implementation schedule for above 3 nos. of 400kV bays was finalized as 22.08.2026 matching with the common transmission system required for effectiveness of Connectivity.
- As per Ministry of Power, Govt. of India vide office order dated 28/10/2021, responsibility for approval of ISIS transmission projects costing (up to Rs. 100 Cr.) along with their mode of implementation was entrusted to CTUIL. In line with above notification, above 400kV and 220kV bays were awarded to M/s PBNTL vide CTU OM dated 23.10.2024 with a copy to MoP and NCT with following details:

Sl. No.	Scope of the Transmission Scheme	Capacity	Implementation timeframe
1	1 no. 220kV line bay at 765/400/220kV Bikaner-III PS for interconnection of 300MW REGS of M/s Deshraj Solar Energy Pvt. Ltd. (DSEPL)	• 220 kV line bay — 1 no.	31.03.2026
2	3 nos. of 400 kV line bays at 765/400/220 kV Bikaner-III PS for interconnection of 1400MW RPP of M/s Sunbreeze Renewables Nine Pvt. Ltd. (SR9PL) (2 nos. bays) & 1000MW RPP of M/s MRS Buildvision Pvt. Ltd. (MBPL) (1 no. bay)	400 kV line bay (including associated tie bay) — 3 nos.	22.08.2026

Copy of CTU OM dated 23.10.2024 is attached at **Annexure-IV**.

- *Earlier M/s PBNTL was granted ISTS Transmission License for implementation of "Transmission system for evacuation of power from Rajasthan REZ Ph-IV (Part-1) (Bikaner Complex): PART-A" by Hon'ble Commission vide order dated 13.04.2024 in Petition No. 47/TL/2024. M/s PBNTL has filed present petition for grant of separate transmission licence in line with regulation 4 (1) (b) of CERC (Procedure, Terms and Conditions for grant of Transmission Licence and other related matters) Regulations, 2024.*

Keeping above in view and based on details furnished by M/s PBNTL, CTU in line with Section 15(4) of the Electricity Act, 2003 and regulation 4 (1) (b) of CERC (Procedure, Terms and Conditions for grant of Transmission License and other related matters) Regulations, 2024, recommends grant of separate transmission license to M/s PBNTL, for implementation of subject 220kV and 400kV line bays at Bikaner-III PS."

24. It is noted that the CTUIL, vide its letter dated 14.5.2024, has requested the Ministry of Power to clarify the requirement of approval of the Central Government to transmission schemes under the Transmission System Planning Rules, 2021 for Projects costing up to Rs. 500 crores approved by NCT/CTUIL as per the Ministry's Order dated 28.10.2021 quoted in para 13 above. CTUIL is directed to place on record the response received from the Ministry of Power before the next date of hearing. Meanwhile, we proceed to grant the transmission licence to the Petitioner Company so that the construction work of the transmission line may not be delayed.

25. We have considered the Petitioner's submission. The Petitioner has filed the present Petition for the issuance of a separate transmission licence to implement project "Implementation of 02 nos. of 220 kV line bays at 765/400/220 kV Bikaner-III PS for interconnection of 500 MW REGS of M/s NTPC Renewable Energy Ltd." and "Implementation of 01 nos. of 220 kV line bays for interconnection of 300 MW REGS of M/s Deshraj Solar Energy Pvt. Ltd. (DSEPL) and 3 nos. 400 kV line bays for interconnection of 1400 MW RPPD of M/s Sunbreeze Renewables Nine Pvt. Ltd. (SR9PL) (02 nos) & 1000 MW RPPD of M/s MRS Buildvision Pvt. Ltd. (MBPL) (01 no.

Bay) at 765/400/220 kV Bikaner-III PS”. The Petitioner is directed to implead the generating station for whom the associated bays are proposed under the instant application.

26. As per the information filed by the CTUIL vide its affidavit dated 31.12.2024, we observe that out of a total 6 nos. of bays covered under the present Petition, there is a mismatch in the implementation schedule and start date of connectivity in respect of 3 nos. bays which have been allocated to NTPC Renewable Energy Ltd. and Deshraj Solar as detailed under:

Sr No	RE Developer	Allocated Bays	Bay implementation schedule	Start date of connectivity	Mismatch
1	NTPC Renewable Energy Ltd.	02 nos. of 220 kV	31.12.2025	11.11.2026	Approx. 10.5 months
2	Deshraj Solar Energy Pvt. Ltd.	01 nos. of 220 kV	31.03.2026	11.11.2026	Approx. 7.5 months

27. We observe that the bays have been awarded for implementation to the Petitioner under RTM mode by the CTUIL. CTUIL is directed to clarify on an affidavit within two weeks the reasons for keeping the bay implementation schedule in December 2025/ March 2026 when the start date of connectivity is in November 2026. The generating stations are directed to submit on an affidavit within two weeks of issuance of the Order the schedule when the bays are required by them.

28. Considering the material on record, we are *prima-facie* of the view that the Petitioner satisfies the conditions for the grant of a separate RTM transmission licence under Section 15 of the Act read with the Transmission Licence Regulations for implementation of the transmission project as described in para 1 of this order. We,

therefore, direct that a public notice in two daily digital newspapers and on the Commission`s website under clause (a) of sub-section (5) of Section 15 of the Act be published to invite suggestions or objections to the grant of a transmission licence aforesaid. The objections or suggestions, if any, be filed by any person before the Commission on or before **4.2.2025**.

29. The Petition shall be listed for hearing on **6.2.2025**.

sd/-
(Harish Dudani)
Member

sd/-
(Ramesh Babu V.)
Member

sd/-
(Jishnu Barua)
Chairperson